

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 123(ND)/2016

CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 28.09.2016

NAME OF THE COMPANY M/s. Mrs. Malti Bhargava
V/s.
M/s Caxton Press Pvt Ltd . Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	Shagun Bhargava	Adv	Respondent No 2	Shagun Bhargava
2.	Davinder N. Grewal	Adv	Respondent No. 3.	Davinder N. Grewal
3.	HARSH GUPTA	Adv	Petitioner	HARSH GUPTA

ORDER

From the averment made in para 1(iii), it is evident that the authorized share capital of the company is Rs. 5 lakhs whereas the paid up capital is even lesser as per the reply filed by respondent. It appears, there is arithmetical error in passing the order dated 19th September 2016 by Bench-II.

Accordingly, the matter is referred back to the same bench.

List on 30th September 2016


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

28.9.2016
(A.K. Arora)